

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.75571 of 2019

(Arising out of Order-in-Appeal No.228/Bol.-ST/2018-19 dated 31.10.2018 passed by Commissioner of CGST & Central Excise, Siliguri)

M/s Partha Construction

[Bharadwaj Pally, Riverside Road, Burnpur, Dist.-Burdwan,Pin-713325

Appellant

VERSUS

Commissioner of CGST & Central Excise, Bolpur

(Adjudication Cell, SIAN,Bolpur, Birbhum, West Bengal-731204)

Respondent

APPEARANCE :

None for the Appellant

Shri S.K.Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.76647/2025

DATE OF HEARING : 20 JUNE 2025

DATE OF DECISION : 20 JUNE 2025

Per Ashok Jindal :

Today, when the matter was called, it is seen from the record that the appellant has gone for SVLDR Scheme and Form No.SVLDRS-3 has already been issued demanding the duty to be paid by the appellant. The appellant has complied with the condition of Form No.SVLDRS-3 by paying all dues, but they could not produce a copy of the Form No.SVLDRS-4 issued.

2. As the appellant has paid all the dues as per SVLDRS-3 Certificate, we consider that the appellant has fulfilled the requirements under the SVLDRS Scheme. In that circumstances, as the appellant has paid all tax dues in full, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**